

[Shri Umakant Mishra]

mainly known for their production and export of carpets. About six lakhs of people earn their livelihood by weaving and production of carpets. The carpets from this region are exported to the foreign countries and a foreign exchange worth Rs. 150 crore is earned thereby. There can be more income of foreign exchange if the production of carpet is increased and its quality is improved. Round the clock availability of supply of power in villages and towns of this region is a must for improvement in the quality and quantity of the production of carpets.

I, therefore, urge upon the Central Government to prepare a special area development scheme to increase the production of carpets with a view to promote their exports from Mirzapur, Gianpur and Bhadohi and arrangements should also be made for a regular power supply for all the 24 hours in this area.

[English]

(Interruptions)

(ii) Demand for setting up the proposed oil refinery at Paradeep without future delay

DR. KRUPASINDHU BHOI (Sambalpur): The Government of Orissa had submitted a proposal to the then Union Minister of Petroleum and Chemicals a long time ago for setting up of an Oil Refinery at Paradeep. It was examined by the Central Government and decision was taken to set up the Oil Refinery during the Sixth Plan period. Now we are in the middle of the Seventh Plan, but it is unfortunate that establishment of Oil Refinery has not materialised so far. When Paradeep was selected for the location of Oil Refinery, Mangalore and Karnal were nowhere in the picture. Now an Oil Refinery has been set up at Karnal and it is in the process of finalisation at Mangalore. There has been an inordinate delay in the case of Paradeep. The proposal has been awaiting clearance of the Ministry of Petroleum and Natural Gas. As delay in the establishment of Oil Refinery at Paradeep will create great discontentment among the

people of Orissa, I demand that the proposed Refinery should be set up without any further delay.

(Interruptions)

[Translation]

(iii) Demand for a uniform law for Panchayats.

SHRI DHARAM PAL SINGH MALIK (Sonepat): Mr. Deputy Speaker, Sir, Panchayati Raj System is working differently in every State. In some States there is two-tier-system and in some others there is three-tier-system of it. Besides this, the term of Panchayats in each State is also different and elections to them are not held in any State at the proper and Scheduled time. At present Panchayats are entrusted with the responsibility of the overall development of villages.

I, therefore, request the Government to introduce a uniform Panchayat system in all the States of India by enacting a comprehensive law at the national level and a provision with regard to the time of their elections in each State should be made in the law itself, so that no state Government could make a change in the Panchayat system according to their own political convenience and thus obstruct the development of villages.

(iv) Demand for setting up one more Thermal Power Station to meet the increased power requirement of Delhi.

SHRI BHARAT SINGH (Outer Delhi): Mr. Deputy Speaker, Sir, today the population of Delhi is increasing day by day. A lot of power is required to meet the requirements of 80 lakhs of people because the number of connections is quite large as compared to the transformers which are small in size and get burnt when they receive a very high load of power. Without electricity, people have to face a lot of difficulty the whole day long. Even when the complaints are made, it is told that they are short of electricians. The electricians attend to the repairing of tubewells

meant for irrigation of crops only the next day. There is also the shortage of spare parts. The wires which were laid fifteen years ago have now rusted and broken. Therefore, I request the Government to change these wire-fittings in villages and the re-settlement colonies to avoid the obstruction in the power supply and more persons should be recruited to make up the shortage of staff in the complaint offices. The ban on recruitment should also be removed by the Government, so that all the complaints could be attended expeditiously. 1090 MW of power is required in Delhi out of which 610 MW is generated in Badarpur and Indraprastha Power Stations and 150 MW is obtained from Singrauli and rest of the requirement is met by taking power from other places. Therefore, I urge upon the Government to sanction one more Thermal Power Station to remove the power shortage in Delhi.

- (v) **Demand for early clearance of the proposal for construction of a bridge on Kanhar in river Mirzapur district of Uttar Pradesh.**

SHRI RAM PYARE PANIKA (Robertsganj) : Mr Deputy Speaker, Sir, it is a matter of great concern that quite long ago, sanction was given for the construction of a bridge on Kanhar river in Mirzapur district and the foundation stone for the same had also been laid in 1978 but the construction of this bridge has not been yet completed, though a number of years have already passed. It is telling upon the development of this backward area which is predominantly inhabited by Adivasis and harijans. With the construction of this bridge this area will not only be directly connected to Calcutta and Bombay on one side but will also be connected to the other States. Several months back the State Government had sent a proposal to the Ministry of surface transport for their approval but it remained without any response from them and as a result of that, construction work has almost come to a dead halt.

I, therefore, request the hon Minister of surface transport to accord their immediate sanction on the proposal for construction of a bridge and to issue orders for its early completion.

[English]

(Interruptions)

MR. DEPUTY-SPEAKER : Please go to your seats.

(Interruptions)

MR. DEPUTY-SPEAKER : I told you, first, you all go to your seats. The floor leaders have to decide.

(Interruptions)

MR. DEPUTY-SPEAKER : If you want to adjourn the House, all of you should decide. The House has to decide.

(Interruptions)

MR. DEPUTY-SPEAKER : If all the leaders decide, I will adjourn the House.

(Interruptions)

MR. DEPUTY-SPEAKER : You decide with the other Hon. Members, I will adjourn.

(Interruptions)

MR. DEPUTY-SPEAKER : If all of you decide, I am ready to adjourn.

(Interruptions)

MR. DEPUTY-SPEAKER : You discuss with them and decide.

(Interruptions)

MR. DEPUTY-SPEAKER : I am not hearing anyone. If all of you decide, I am ready to adjourn.

(Interruptions)

MR. DEPUTY SPEAKER : In the beginning itself I have told that I will ask the Government to make a statement on what happened. After that you can give notice and we can discuss.

(Interruptions)

MR. DEPUTY SPEAKER : Regarding adjournment motion I have not given my consent. That is why I said that I will ask the Government to make a statement on what happened.

(Interruptions)